

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
STARRED QUESTION NO. 269
TO BE ANSWERED ON THE 13TH DECEMBER, 2024**

QUACK/FAKE DOCTORS

***269. SHRI ESWARASAMY K:**

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that there are still thousands of quack/fake doctors practicing medicine illegally in many parts of the country, if so, the details thereof;
- (b) whether these quacks have acquired some professional degree/diplomas to practice medicine, if so, the details thereof;
- (c) whether the Government has set up any machinery to keep a check and punish these quacks; and
- (d) if so, the details thereof?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

(a) to (d) A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA
STARRED QUESTION NO. 269 FOR 13TH DECEMBER, 2024**

(a) to (d) Section 34 of the National Medical Commission (NMC) Act, 2019, prohibits a person other than a medical practitioner enrolled in the State/National Register, to practice medicine as a qualified medical practitioner. Any person who contravenes, punishment of imprisonment for a term which may extend to one year or with a fine which may extend to Rs.5 Lakh or both is also prescribed under the Act.

As informed by NMC, all State Medical Councils and in-charge of medical education of all States/UTs, were requested to appoint an officer to file complaints before the Hon'ble Court or any other concerned authority to take appropriate action against quacks as per law.
